

**IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI
COURT-III**

(IB)-283(ND)/2017

IN THE MATTER OF:

M/s. Canon India Private Ltd

.. PETITIONER

Vs.

M/s. Tulip Telecom (P) Ltd.

... RESPONDENT

SECTION :

Under Section 9 of IBC Code, 2016

Order delivered on 18.9.2017

Coram :

**R. VARADHARAJAN,
Hon'ble Member (Judicial)**


For the Petitioner/Applicant : Ms. Shweta, Advocate..

For the Respondents : —

ORDER

Learned Counsel for the petitioner is present. None appears on behalf of the respondent. Ld. Counsel for the petitioner represents that an affidavit of service has been filed in relation to service on the Corporate Debtor at its registered office. However, notice of dispute under Section 8 as well as notice of the application has not been served as mandated under the provisions, For this purpose, Ld. Counsel for the petitioner/Operational Creditor seeks some time to file an affidavit under Section 9 of IBC Code, 2016 as proof of service. A week's time is granted on this count.

Post the matter on 09.10.2017.


**(R. VARADHARAJAN)
MEMBER (JUDICIAL)**

Surjit
18.9.2017